

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP No.187/Chd/Hry/2017.

In the matter of:

Jami Hossain.

.....Petitioner

Versus.

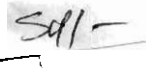
Vinod Kala & Ors.

....Respondents.

Present: Mr.Chanakya Pandit, Advocate for petitioner.

Notice of motion to the respondents for 09.08.2017.

The notices be sent to the respondents by speed post by attaching copy of the petition and the documents. The petitioner would collect the notices from the Registry and despatch the same and file affidavit of service at least two days before the date fixed. The respondents be called upon to file reply to the petition at least two days before the date fixed with copy advance to the counsel opposite. The prayer for interim relief shall also be heard on the said date.


(Justice R.P.Nagrath)
Member (Judicial)

July 07, 2017
Ashwani